

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 258 OF 2019 &**  
**IA NO. 1360 OF 2019**

**Dated: 6<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**GVK Power (Goindwal Sahib) Ltd. .... Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant : Mr. Sajan Poovayya, /Sr. Adv.  
Mr. Vishrov Mukerjee  
Mr. Yashaswi Kant  
Mr. Janmali Manikala

Counsel for the Respondent(s) : Mr. Sakesh Kumar  
Mr. Maninder Singh (Rep.)  
Mr. Raghvinder Singh (Rep.) for R-1  
  
Ms. Suparna Srivastava for R-2

**ORDER**

Reply of the Respondents, if any, shall be filed within three days i.e. on or before 09.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within one weeks' time i.e. on or before 13.08.2019 with advance copy to the other side.

List the matter on **27.08.2019**. Interim order, if any, shall continue till next date of hearing.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**